

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Notification.

Jammu, 22nd of February, 2023.

S.O. 92 .— In exercise of the powers conferred by section 84 of the Rights of Persons with Disabilities Act, 2016, the Government of Jammu and Kashmir with the concurrence of Chief Justice of High Court of Jammu & Kashmir and Ladakh hereby specify the following Courts as Special Courts for exercising jurisdiction within their respective districts shown against each for the purposes of trial of offences under the Act:

S. No.	Name of the Court	Jurisdiction
01	Additional District and Sessions Judge, Samba.	District Samba
02	Additional District and Sessions Judge, Ganderbal.	District Ganderbal
03	Principal District and Sessions Judge, Poonch.	District Poonch
04	Additional District and Sessions Judge, Bandipora.	District Bandipora
05	Principal District and Sessions Judge, Reasi.	District Reasi
06	Principal District and Sessions Judge, Ramban.	District Ramban
07	Principal District and Sessions Judge, Shopian.	District Shopian
08	Principal District and Sessions Judge, Kishtwar.	District Kishtwar
09	Principal District and Sessions Judge, Kulgam.	District Kulgam
10	Additional District and Sessions Judge, Budgam.	District Budgam
11	Additional District and Sessions Judge, Jammu.	District Jammu
12	Additional District and Sessions Judge, Srinagar.	District Srinagar
13	Additional District and Sessions Judge, Doda.	District Doda

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14	Additional District Judge, Kathua.	and Sessions	District Kathua
15	Additional District Judge, Baramulla.	and Sessions	District Baramulla
16	Additional District Judge, Anantnag.	and Sessions	District Anantnag
17	Additional District Judge, Pulwama.	and Sessions	District Pulwama
18	Additional District Judge, Rajouri.	and Sessions	District Rajouri
19	Additional District Judge, Udhampur.	and Sessions	District Udhampur
20	Additional District Judge, Handwara.	and Sessions	District Kupwara

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 22-02-2023.

No: Law-Jud/10/2022-10.

Copy to:

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner (Additional Chief Secretary) Home Department.
3. Principal Secretary to the Lieutenant Governor.
4. Commissioner Secretary to Government, General Administration Department.
5. Commissioner Secretary to Government, Social Welfare Department.
6. Director General of Police, J&K, Jammu.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. 2686/RG/GS dated 09-02-2023.
8. Principal Secretary to Hon'ble Chief Justice, High Court, of Jammu and Kashmir and Ladakh, Jammu.
9. All Concerned Judicial Officers.
10. Director, Archives, Archeology and Museums, J&K, Jammu.
11. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
12. In-charge Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

(Reyaz All Bhat)

Assistant Legal Remembrancer

22-02-2023